

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 63(ND)2015
CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2016 AT 02.00 P.M**

NAME OF THE COMPANY: M/s. Col. Ajay Ahlawat V/s. M/s. Royal Hunting Hotels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1	Sougal Sinha Adv.		Petitioner	Sougal Sinha
2	Apurva Chandola, Adv.	}	Res. 123	Nishant Rai
3	Joby Varghese, Adv.			
4	Nishant Rai, Adv.			
		Order		

This is a connected matter with CP No. 142/2013. In view of the same both matters be tagged together for final disposal.

2. In the meantime, learned counsels for the parties are directed to explore the possibility of a settlement. They are also directed to suggest the name of a valuer agreeable to both of them to assess the fair value of the fixed asset of the company.
3. The valuation/name of the valuer be submitted before this Bench on 19th July at 10.30 a.m.
4. Copy of the order sheet be placed in CP 142/2013 and be given dasti to both the counsels.

Sd/-
(Ina Malhotra)
Member Judicial

Sd/-
(R. Varadharajan)
Member Judicial

On behalf of my advocate Mr. Sougat Sirka,
S/ Pushkar Koshen

13/04/16